

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA



O.A/350/00366/2021

Date of Order: 19/04/2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Santosh Kumar Singh, son of late Ram Shekhar Singh, having his permanent address at Mahatma Gandhi Nagar Katira, P.O. and P.S. Ara, Dist. Bhojpur, Bihar, Pin- 802301 and presently residing at C/o. Manoj Kumar Singh, 14, Canel West Road, Malpar More, Kolkata- 700009.

.....Applicant.

-versus-

1. Union of India represented by the General Manager, Eastern Railway, 17, N. S. Road, Kolkata- 700001.
2. The Principal Chief Personnel Officer, Eastern Railway, 17, N.S. Road, Kolkata- 700001.
3. The Chairman, RRC, Eastern Railway having his office at 56, Chittaranjan Avenue, Kolkata- 700012.
4. The Assistant Personnel Officer (APO), (Rectt.) having his office at 56, Chittaranjan Avenue, Kolkata- 700012.

.....Respondents.

For The Applicant(s): Mr. B. Bhushan, counsel

For The Respondent(s): Mr. K. Sarkar, counsel

ORDER (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This application has been preferred to seek the following reliefs:

*"a) Direction upon the respondents to act in terms of order dated 09.04.2010 passed in O.A No. 1762 of 2009 whereby the cancellation of candid are letter dated 02.03.2009 has been set aside by this Hon'ble Tribunal.*

*b) Direction to give anti dated appointment to the applicant and placed in last portion of the panel of successful candidates.*

*c) Grant of salary from the date of date of successful candidates.*

*d) Fixation of pay and notional increment from the date of panel of successful candidates.*

*e) Notional fixation of seniority.*

*f) Production of records and fixing the responsibility against the men and agent of the respondent no .3 who is responsible for kept the applicant out of the employment without any plausible reason.*

*g) Any other order or orders as this Hon'ble Tribunal may deems fit and proper."*

3. At hearing, ld. counsel for the applicant seeks liberty to withdraw the present O.A to prefer a comprehensive representation to the appropriate authority to seek appropriate benefits.

4. Accordingly, with the consent of both parties, we dispose of the O.A with liberty to the applicant to file comprehensive representation annexing relevant documents in his support, to the competent respondent authority seeking benefits, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent authority shall consider and dispose it of and issue an appropriate in accordance with law, within a period of 3 months from the date of receipt of such representation.

5. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

6. The present O.A accordingly stands disposed of as withdrawn with the aforesaid liberty. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)